<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 137 OF 2017 & IA NO. 920 OF 2017

Dated: 18th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Fortum FinnSurya Energy Private Limited Appellant(s) Vs. Madhya Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

| Counsel for the Appellant(s) | : | Mr. Kaushik Moltra Mr. Aditya K. Singh |
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| Counsel for the Respondent(s) | : | Mr. S. Venkatesh for R-1 |
| | | Mr. Nitin Gaur |

ORDER

IA NO. 920 OF 2017

(Appl. for condonation of delay in filing reply)

Ms. Anuradha Mishra for R-2 & 3

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned. Application is disposed of.

Appeal No. 137 of 2017

Learned counsel for the appellant seeks two weeks more time to file rejoinder. He may take steps to file the same on or before 02.01.2018 after serving copy on the other side.

List the matter on 12.02.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/tpd